

Form No. (M) 34 [Old Criminal Process No.7]

Order of Attachment to compel the Appearance of Person Accused

Form No.7 Schedule II, Act2 1974.

(Section 83 of the Criminal Procedure Code)

To,

WHEREAS complaint has been made before me that
Age..... R/o..... has committed (or
is suspected to have committed) the offence punishable under section
.....of the IPC and it has been returned to a warrant of arrest
thereupon issued that the said cannot be found; and whereas
it has been shown to my satisfaction that the said has
absconded (or is concealing himself to avoid the service of the said
warrant) and thereupon a Proclamation has been or is being duly issued
and published requiring the said to appear to answer the said
charge within days; and whereas the said is
possessed of the following property, other than land paying revenue to
Government, in the Village in the District of
(Jharkahnd) and an order has been made for the attachment thereof;

You are hereby required to attach the said property in the manner
specified in of sub-section (2) of section 83, and to hold the
same under attachment pending further order of this Court, and to return
this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this day of2018.

(JUDGE)

(DESIGNATION)

ORDER OF ATTACHMENT TO COMPEL THE ATTENDANCE OF A WITNESS

(See Section 83 of Code of Criminal Procedure)

IN THE COURT OF At.....

WHEREAS a warrant has been duly issued to compel the attendance of witness :, Age :, Address :, to testify concerning a complaint pending before this Court, and it has been returned to the said warrant that it cannot be served; and whereas it has been shown to my satisfaction that he has absconded (or is concealing himself to avoid the service of the said warrant) ; and thereupon a Proclamation has been or is being duly issued and published requiring the said, to appear and give evidence at the time and place mentioned therein;

This is to authorise and require you to attach by seizure the movable property belonging to the said, to the value of rupees, which you may find within the District of, and to hold the said property under attachment pending the further order of this Court, and to return this warrant with an endorsement certifying the manner of its execution.

Dated, this day..... of 2018

(Magistrate)

Schedule XLIII-High Court (M) 31C[Old Criminal Process NO.4]
PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED

[FORM No. 4 Schedule II Act 2 1974]

(Section 82 of Criminal Procedure Code)

To,

WHEREAS complaint has been made before me that Age..... R/o. has committed (or is suspected to have committed) the offence of punishable under section of the, and it has been returned to a warrant of arrest thereupon issued that the said cannot be found, and whereas It has been shown to my satisfaction that the said has absconded (or is concealing himself to avoid the service of the said warrant);

Proclamation is hereby made that the said, Age is required to appear at before to answer the said complaint on the day of

Given under my hand and the seal of the Court, this day of2018.

(JUDGE)

(DESIGNATION)

PROCLAMATION REQUIRING THE ATTENDANCE OF A WITNESS

(See Section 82, 87 and 90 of Code of Criminal Procedure)

IN THE COURT OFAt.....

WHEREAS complaint has been made before me that,
Age - years, R/o. - has committed (or is suspected
to have committed) the offence of punishable under
section of the, and a warrant has
been issued to compel the attendance of, Age :,
Address :, who is the witness before this Court to be examined
touching the matter of the said complaint; and whereas it has been
returned to the said that the said cannot be served, and it has
been shown to satisfaction that he has absconded (or is concealing himself
to avoid the service of the said warrant);

Proclamation is hereby made that the said is required to
appear at before the Court of on the day of
..... at 10:00 o'clock (AM), to be examined touching the offence
complained of.

Dated, this dayof 2018

(Magistrate)

SUMMONS TO AN ACCUSED PERSON

[Form No. 1 Schedule V,ACT V,1898]

(Section 68 of the Code of Criminal Procedure)

To,

Name:-

Age :-

Address :-

WHEREAS your attendance is necessary to answer to a charge of offence punishable U/Sec. of, you are hereby required to appear in person (or by pleader, as the case may be) before the (Magistrate) of, on the day of Herein fail not.

Dated, thisdayof **2018**

(Magistrate)

Form No. (M) 66 [Old Criminal Process No.40]
Summons to Witness
Form No. 33, Schedule II, Act 2, 1974
(SECTION 61 AND 244 OF CRIMINAL PROCEDURE CODE)

To,

Name

Age :

Address :

WHEREAS complaint has been made before me that,
Age : R/o. has or is suspected to have
committed the offence of, and it appears to me that you
are likely to give material evidence or to produce any document or
other thing for the prosecution;

You are hereby summoned to appear before this Court on the day
..... at **10 o'clock in the forenoon**, to produce such
document or thing or to testify what you know concerning the matter
of the said complaint, and not to depart thence without leave of the
Court; and you are hereby warned that, if you shall without just
excuse neglect or refuse to appear on the said date, a warrant will be
issued to compel your attendance.

Given under my hand and the seal of the Court, this day of2018.

(JUDGE)

(DESIGNATION)

Schedule XLIII-Form No. (M) 29C

WARRANT OF ARREST
Form No.2, Schedule II, Act 2, 1974
(Section 70 of the Code of Criminal Procedure)

WHEREAS of stands charged with the offence punishable U/Sec. of, you are hereby directed to arrest the said, and to produce him before me. Herein fail not.

Dated, this day of 2018

(Magistrate)

**NOTICE TO RESPONDENT OF THE DAY
FIXED FOR THE HEARING
OF THE APPEAL**

(ORDER XL, RULE 4, CODE OF CIVIL PROCEDURE)

DISTRICT

IN THE COURT OF

AT

Suit No.

Of 201

Appellant

versus

Respondent

Appeal from the

of the court of

dated the

day of 200

To

Respondent

Take notice that an appeal from the decree of
..... in this case has been presented by
and registered in this Court and that the day of201 has been fixed by this Court for the hearing of this appeal.

If no appearance is made on your behalf by yourself, your Pleader, or by some one by law authorized to set for you in his appeal, It will be heard and decided in your absence.

Given under my hand and the seal of this Court, this day of 201

Judge

Notice : If a stay of execution has been ordered, intimation should be given of the fact in this notice.

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You are hereby required to attach the said property in the manner
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(Sessions Judge)

(DESIGNATION)

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This is to authorise and require you to attach by seizure the movable property belonging to the said, to the value of rupees, which you may find within the District of, and to hold the said property under attachment pending the further order of this Court, and to return this warrant with an endorsement certifying the manner of its execution.

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Proclamation is hereby made that the said, Age is required to appear at before to answer the said complaint on the day of

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(Sessions Judge)

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(Sessions Judge)

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(Sessions Judge)